

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/MP/2019

Subject : Petition under Section 79 (1) (c) and Section 79(1) (k) of the Electricity Act, 2003 seeking directions to Karnataka Solar Power Development Corporation Limited to not place any restrictions in evacuation of the power from solar generating stations of ACME Rewari Solar Power Private Limited and ACME Kurukshetra Solar Energy Private Limited having 100 MW (50 MW*2) capacity in Pavagada Solar Park under National Solar Mission Phase-II Batch-II Tranche-I.

Petitioners : 1. ACME Rewari Solar Power Private Limited
2. ACME Kurukshetra Solar Power Private Limited

Respondents : Karnataka Solar Power Development Private Limited and Others

Date of hearing : 12.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Apoorva Mishra, Advocate, ACME
Shri Aditya K. Singh, Advocate, ACME

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed *inter-alia* for seeking directions to Karnataka Solar Power Development Private Limited not to put any restriction in evacuation of power from solar generating stations of the Petitioner's 100 MW (50 MWX2) capacity in Pavagada Solar Park under National Solar Mission Phase-II Batch-II Tranche-I. Learned counsel for the Petitioners requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioners, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioners to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies, by 3.7.2019, with an advance copy to the Petitioners, who may file its rejoinder, if any, by 17.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**